

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 284 of 2021

IN THE MATTER OF:

Jaysukhal Naranbhai Gohel

...Appellant

Versus

Centillion Solutions & Services Pvt. Ltd. & Anr.

...Respondents

Present: -

For Appellant: Mr. Pulkit Tare and Anup Jain, Advocates.

For Respondent: Mr. Ashish Kothari, Advocate for Respondent No. 1.

O R D E R
(Virtual Mode)

06.04.2021 Heard Learned Counsel for the Appellant. Mr. Ashish Kothari, Advocate appears on behalf of Respondent No. 1.

2. Issue notice on Respondent No. 2 through Speed Post as well as email (Both Mode). Requisites along with process fee be filed within three days. The Appellant to provide email address of the Respondent No. 2.

3. Respondents to file Reply Affidavit within two weeks. Rejoinder, if any, may be filed within one week thereafter.

4. In the meanwhile, the constitution of Committee of Creditors shall remain stay till the next date.

List the Appeal 'For Admission (After Notice)' on 26th April, 2021.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)